FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

KRITI PRAKASHAN PRIVATE LIMITED OPERATING IN BOOK PUBLICATION AT LUCKNOW, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Kriti Prakashan Private Limited PAN No.: AABCK6476G CIN: U22110UP2000PTC025494
2.	Address of the registered office	Vedang Tower, Amrapali Bazar, Sector No 22, Indira Nagar, Lucknow - 226016, Uttar Pradesh
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) Vedang Tower, Amrapali Bazar, Sector No 22, Indira Nagar, Lucknow - 226016, Uttar Pradesh 2) GATA No. 36, Kamalpur Sirsa Link Road, BKT, Lucknow-226016, Uttar Pradesh
5.	Installed capacity of main products/ services	The Corporate Debtor is in the business of the Publication of School Books, and has a facility of printing under third-party contracts.
6.	Quantity and value of main products/ services sold in last financial year	INR 28.24 Crores (FY 2023-24-Audited Balance Sheet)
7.	Number of employees/ workmen	2 (1 Godown In charge) (1 Accounts Head) As per the information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited Balance for FY 2023-24, FY-2022-23, and FY-2021-22 https://drive.google.com/drive/u/3/folders/1aHSUv44z1QqEEGTusquYqR0cGJyKAz9w Maybe obtained by sending email at cirp.kritiprakashan@resurgentrp.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/u/3/folders/1aHSUv44z1QqEEGTusquYqR0cGJyKAz9w Maybe obtained by sending email at cirp.kritiprakashan@resurgentrp.com
10.	Last date for receipt of expression of interest	08-09-2025
11.	Date of issue of provisional list of prospective resolution applicants	12-09-2025

12.	Last date for submission of objections to provisional list	17-09-2025
13.	Date of issue of final list of prospective resolution applicants	19-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-09-2025
15.	Last date for submission of resolution plans	20-10-2025
16.	Process email id to submit Expression of Interest	cirp.kritiprakashan@resurgentrp.com mittalanil.ubi@gmail.com

Sd/-

Anil Kumar Mittal
Interim Resolution Professional (Deemed Resolution Professional)
In the matter of Kriti Prakashan Private Limited
IBBI Reg No.: IBBI/IPA-002/IP-N00742/2018-2019/12263
AFA Certificate No. AA2/12263/02/311225/203459
AFA Valid up to: 31-12-2025
Phone: 9619773811
Email Id: mittalanil.ubi@gmail.com, cirp.kritiprakashan@resurgentrp.com

Date: 23-08-2025
Place: Ghaziabad

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Zonal Office, Delhi Central
Indian Bank Building, 1st Floor, 17, Parliament Street, New Delhi-110001

SALE NOTICE FOR E-AUCTION ON 26.09.2025

APPENDIX- IV-A" [See proviso to rule 8 (6)] Sale notice for Sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets/Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties/Movable Assets, mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 26.09.2025 for recovery of dues.**
The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:

DESCRIPTION OF PROPERTIES/ASSETS TO BE AUCTIONED ON 26.09.2025 (30 DAYS NOTICE FOR FRESH SALE)

S. No.	Name of the Borrower(s)/ Branch Name	Branch Name & Contact Person	Details of Immovable Property/ies/ Movable Assets	Physical / Constructive Possession	Amount of Secured Debt as on	Reserve Price / Earnest Money Deposit / Min Incremental Amount
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
1	Mr. Vyomkesh Thakur Branch: Janakpuri A Block	Mr. Ravi Pratap Singh (9621223309)	Unit No A-1901, 19th Floor, Block-A, Project Vedantam, Plot No-GH-01B, Sector-16C, Greater Noida UP Super Area 780 Sq Ft	Symbolic Possession	Rs 3584199.00 + Interest & other expenses till realization of Bank's dues (as on 22.08.2025)	Rs.43.50 Lakhs / Rs.4.35 Lakhs / Rs.0.10 Lakhs

Date and Time of e-Auction On **26.09.2025** between 11.00 a.m. to 5.00 p.m. with unlimited extensions of 10 minutes each. Minimum Bid incremental amount is as mentioned above.

Bidders are advised to visit the website **(https://www.baanknet.com)** of our e auction service provider PSB Alliance Pvt. Ltd to participate in online bid. For Technical Assistance Please call 8291220220.For Registration status and for EMD status please email to **support.baanknet@psballiance.com.**
For property details and photograph of the property and auction terms and conditions please visit: **https://www.baanknet.com** and for clarifications related to this portal, please contact PSB Alliance Pvt ltd, Contact No 8291220220.
Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://www.baanknet.com**

Date : 22.08.2025, Place : New Delhi **Authorized Officer, Indian Bank**

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Zonal Office, Delhi Central
Indian Bank Building, 1st Floor, 17, Parliament Street, New Delhi-110001

SALE NOTICE FOR E-AUCTION ON 10.09.2025

APPENDIX- IV-A" [See proviso to rule 9 (1)] Sale notice for Sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets/Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties/Movable Assets, mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" on 10.09.2025 for recovery of dues.**
The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:

DESCRIPTION OF PROPERTIES/ASSETS TO BE AUCTIONED ON 10.09.2025 (15 DAYS NOTICE FOR RESALE)

S. No.	Name of the Borrower(s)/ Branch Name	Branch Name & Contact Person	Name of the Mortgagor(s) /Gurantor	Details of Immovable Property/ies/ Movable Assets	Physical / Constructive Possession	Amount of Secured Debt as on	Reserve Price / Earnest Money Deposit / Min Incremental Amount
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)
1	M/s Shivam Enterprises (Proprietor: Mr. Bharat Gupta) Branch : Punjabi Bagh	Kumar Ravi Ranjan (7004599745)	Mrs. Sonia Gupta W/o Mr. Bharat Gupta	Residential freehold Second Floor (without roof rights), WZ-200B/1, Part of plot no 227/A, out of khasra No 75/16, village Hastsal, A Block Uttam Nagar Delhi 110059	Symbolic Possession	Rs 2877749.00 + Interest & other expenses till realization of Bank's dues (as on 22.08.2025)	Rs.23,00,000.00 / Rs.2,30,000.00 / Rs.10,000.00
				Shop no 3 , Ground Floor , Property No WZ 226-A , Gali No 5, Situated at Shani Bazar Road , Hastal Colony, Uttam Nagar, New delhi 110059	Symbolic Possession		Rs.12,00,000.00 / Rs.1,20,000.00 / Rs.10,000.00
2	Mr. Satish S/o Mr. Ramnath Singh & Mrs. Kiran W/o Mr. Satish Branch: Jagatpur	Mr. Surbhit Harsh (7052646482)	Mrs. Kiran W/o Mr. Satish	Entire First Floor part of built-up property bearing No-150, without its roof/terrace rights, in Pocket-2, Sector-25, Area measuring 32.00 Sqr Mtr, situated in the layout plan of Rohini Residential Scheme, Rohini, Delhi 110085	Physical Possession	Rs 1923964.00 + Interest & other expenses till realization of Bank's dues (as on 22.08.2025)	Rs.19.50 Lakhs / Rs.1.95 Lakhs / Rs.0.10 Lakh

Date and Time of e-Auction On **10.09.2025** between 11.00 a.m. to 5.00 p.m. with unlimited extensions of 10 minutes each. Minimum Bid incremental amount is as mentioned above.

Bidders are advised to visit the website **(https://www.baanknet.com)** of our e auction service provider PSB Alliance Pvt. Ltd to participate in online bid. For Technical Assistance Please call 8291220220.For Registration status and for EMD status please email to **support.baanknet@psballiance.com.**
For property details and photograph of the property and auction terms and conditions please visit: **https://www.baanknet.com** and for clarifications related to this portal, please contact PSB Alliance Pvt ltd, Contact No 8291220220.
Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://www.baanknet.com**

Date : 22.08.2025, Place : New Delhi **Authorized Officer, Indian Bank**

SUBSTITUTED SERVICE BY PUBLICATION

(1). Mr. Harmander Singh Sran s/o Mr. Baldev Singh Sran.
(2). Mr. Amandeep Singh Sran s/o Mr. Harmander Singh Sran.
(3). Mr. Sant Lal Aggarwal s/o Sh. Chet Ram Aggarwal.

It is to inform you, the three noticees, that Canara Bank had filed three separate applications in Hon'ble National Company Law Tribunal, New Delhi under section 95(1) of Insolvency and Bankruptcy Code, 2016, praying to initiate insolvency resolution process against you, the three noticees as personal guarantors of M/s Tirupati Infraprojects Private Limited. The applications were numbered as (IB)-92(PB)/2025, (IB)-93(PB)/2025 and (IB)-94(PB)/2025 respectively. By three separate orders dated 16.04.2025, the Hon'ble NCLT, Principal Bench, New Delhi had appointed the undersigned as 'Resolution Professional' and had directed the undersigned to perform all the functions as stipulated under section 99 of IBC, 2016; to examine the application(s) and to make recommendations with reasons in writing for acceptance or rejection of the 3 application(s). In compliance with the order/s, the undersigned had submitted 3 separate reports dated 08.05.2025 to the Hon'ble NCLT, Principal Bench, New Delhi by applications which were numbered as IA-2375/2025, IA-2363/2025 and IA-2380/2025 respectively. By orders dated 19.05.2025, the Hon'ble NCLT, Principal Bench, New Delhi had issued notice (s) of the 3 applications, returnable on 10.06.2025. However, service of notice(s) could not be affected on the last known address (es) of you, the 3 noticees, as all the notices sent through courier, speed post and registered post were returned undelivered with the reason – "no such person at the address" In view thereof, on our request, the Hon'ble NCLT, Principal Bench, New Delhi vide order (s) dated 06.08.2025 permitted to serve the respondents i.e. (1) Mr. Harmander Singh Sran, (2) Mr. Amandeep Singh Sran and (3) Mr. Sant Lal Aggarwal by substituted service i.e. publication in newspaper, indicating the next date of hearing.
Accordingly, you are hereby informed as above and that the next date of hearing in the matter(s) before the Hon'ble NCLT, Principal Bench, New Delhi is 06.10.2025.

Sd/-
Soniya Gupta
Resolution Professional
Registration No.: IBBI/IPA-002/IP-N01155/2021-2022/13863
AFA: AA2/13863/02/300626/203901
AFA Valid Till – 30-06-2026
Email ID registered with IBBI: ipsoniyag@gmail.com
Address registered with IBBI: C-501, Shree Balaji CGHS Ltd., Plot No. 37, Sector-6, Dwarka, New Delhi - 110075
Mobile: +91-9811287070

Place: New Delhi
Dated: 23-08-2025

Court Notice / Summons
Form No. 5
DEBTS RECOVERY TRIBUNAL
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007.
(Area of Jurisdiction-Part of Uttar Pradesh)
Summons for filing Reply & Appearance by Publication

O.A. No. 368/2025 **Date: 13/08/2025**
(Summons to defendant(s) under Section 19(3), of the Recovery of Debts due to Banks and Financial Institutions Act. 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules 1993).

Canara Bank, Siyana (DP Code 18952) Branch, Bulandshahr ..... Applicant
Versus
Shri Naresh Kumar & another ..... Defendants

To,
1. Shri Naresh Kumar, (Adult) (Borrower) S/o Shri Omprakash, R/o Bharra Post - Khanpur, Tehsil Siyana, District Bulandshahar.
2. Shri Rajendra Sharma (Adult) (Guarantor) S/o Shri Dayanand Sharma, R/o- 81 Village Bharra Tehsil Siyana, District Bulandshahar.

In the above noted application, you are required to file reply in paper book from in Two sets alongwith documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the Summons, and thereafter to appear before the Tribunal on **16/09/2025** at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal
Lucknow

Form no INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government Northern Region, New Delhi.
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of **REGRIP INDIA PRIVATE LIMITED** having its registered office at **H.NO. 357-D, SECTOR-37-I, GURUGRAM, HARYANA, INDIA, 122001,**
... Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the **special resolution passed at the Extra ordinary general meeting held on 21st Day of June, 2025** to enable the company to change its Registered office from "State of HARAYANA" to "State of RAJASTHAN".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003**, within Fourteen days from the date of publication of this notice with a copy to the petitioner company at its Registered Office.
For and on behalf of the petitioner
TUSHAR SUHALKA
DIRECTOR
DIN: 06744199

Date: 22.08.2025
Place: Haryana

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
KRITI PRAKASHAN PRIVATE LIMITED
OPERATING IN BOOK PUBLICATION AT LUCKNOW, UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Kriti Prakashan Private Limited** **PAN No.: AABCK6476G** **CIN: U22110UP2000PTC025494**
2.	Address of the registered office	Vedang Tower, Amrapali Bazar, Sector No 22, Indira Nagar, Lucknow - 226016, Uttar Pradesh
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1) Vedang Tower, Amrapali Bazar, Sector No 22, Indira Nagar, Lucknow - 226016, Uttar Pradesh 2) GATA No. 36, Kamalpur Sirsa Link Road, BKT, Lucknow -226016, Uttar Pradesh
5.	Installed capacity of main products/ services	The Corporate Debtor is in the business of the Publication of School Books, and has a facility of printing under third-party contracts.
6.	Quantity and value of main products/ services sold in last financial year	INR 28.24 Crores (FY 2023-24-Audited Balance Sheet)
7.	Number of employees/ workmen	2 (1 Godown In charge) (1 Accounts Head) As per the information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited Balance for FY 2023-24, FY-2022-23, and FY-2021-22 https://drive.google.com/drive/u/3/folders/1aHSUv44z1QqEEGTusquYqR0cGJyKAz9w Maybe obtained by sending email at cirp.kritiprakashan@resurgentrp.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/u/3/folders/1aHSUv44z1QqEEGTusquYqR0cGJyKAz9w Maybe obtained by sending email at cirp.kritiprakashan@resurgentrp.com
10.	Last date for receipt of expression of interest	08-09-2025
11.	Date of issue of provisional list of prospective resolution applicants	12-09-2025
12.	Last date for submission of objections to provisional list	17-09-2025
13.	Date of issue of final list of prospective resolution applicants	19-09-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-09-2025
15.	Last date for submission of resolution plans	20-10-2025
16.	Process email id to submit Expression of Interest	cirp.kritiprakashan@resurgentrp.com mittalanil.ubi@gmail.com

Sd/-
Anil Kumar Mittal
Interim Resolution Professional (Deemed Resolution Professional)
In the matter of Kriti Prakashan Private Limited
IBBI Reg No.: IBBI/IPA-002/IP-N00742/2018-2019/12263
AFA Certificate No. AA2/12263/02/311225/203459
AFA Valid up to: 31-12-2025
Phone: 9619773811
Email Id: mittalanil.ubi@gmail.com, cirp.kritiprakashan@resurgentrp.com

Date: 23-08-2025
Place: Ghaziabad

THE BUSINESS DAILY FOR DAILY BUSINESS
FINANCIAL EXPRESS

KIFS Housing Finance Limited

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambili Road, Bodakdev, Ambli, Ahmedabad, Gujarat-380054 **Corporate Office:** C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India. **Ph. No.:** +91 22 61796400 **E-mail:** contact@kifshousing.com
Website: www.kifshousing.com **CIN:** U65922GJ2015PLC085079 **RBI COR: DOR-00145**

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers/guarantors through KIFS HOUSING FINANCE LIMITED, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Asset Enforcement of Security Interest Act 2002 by Registered Post/Speed Post Courier with acknowledge due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank/Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank/Secured Creditor may also publish your photograph. Details are hereunder :-

Sr. No.	Branch/ Application No./LRN	Name of Borrower/Co-Borrower/Guarantors & Date of NPA	Demand Notice Date & Amount Outstanding	Detail of Secured Assets:
1	BAHRAICH / 1065845 / LNHLBAH 008260	JAI PRAKASH **(Applicant)** MINA DEVI **(Co-Applicant 1),** **NPA Date - 10.05.2025**	**Demand Notice Date June 11, 2025** ---------- **O/s Rs. 369951/-**	A Plot Part of Gata No 1286K, Mauja Begampur Pargana, Distt. Bahraich Nanpara, Bahraich UTTAR PRADESH India 271875. **Boundaries as Per Sale Deed - East -** 10 Ft wide Road & Badahu Mandir, **West -** Arazi Deegar, **North -** 10 Ft wide Road, **South -** Plot of Shiv Kumar, **As per Site - East1 -** 10 Ft wide Road & Badahu Mandir, **West1 -** Plot of Ashiq Ali, **North1 -** 10 Ft wide Road, **South1 -** Plot of Shiv Kumar.
2	KANPUR / 000001107 6 / LNHLKAN 011305	PANKAJ VERMA **(Applicant)** RAM SHREE **(Co-Applicant 1),** **NPA Date - 10.05.2025**	**Demand Notice Date June 11, 2025** ---------- **O/s Rs. 736909/-**	PLOT NO- 52 & 53, KHASRA NO.01, ARAZI NO.192, MINJ GRAM- NAGWA, PARGANATEHSIL- NARWAL, DIST- KANPUR, Uttar Pradesh, India, 208021. **Boundaries as Per Sale Deed - East -** Private Plot No. 51, **West -** Private Plot No. 54, **North -** Arazi Deegar, **South -** 18ft Wide Road, **As per Site - East1 -** Private Plot No. 51, **West1 -** Private Plot No. 54, **North1 -** Arazi Deegar, **South1 -** 18ft Wide Road

The above mentioned Borrowers/Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAES Act
Date - 23.08.2025, Place - Uttar Pradesh **Authorized officer, KIFS Housing Finance Limited**

Tata Capital Limited

CIN : U65990MH1991PLC060670
Website : www.tatacapital.com
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013
Branch Office : 7th Floor, Videocon Tower, Block 7 E, Jhandewalan Extension, Karol Bagh, New Delhi -110 055

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Tata Capital Limited ("TCL") is a non-banking finance company, incorporated under the provisions of the Companies Act, 1956 having their registered office at 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013 and a branch office amongst others at 7th Floor, Videocon Tower, Block 7 E, Jhandewalan Extension, Karol Bagh, New Delhi -110 055. Pursuant to the Order dated 24th November, 2023 of the National Company Law Tribunal (NCLT), Mumbai bench has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCL") as transferors and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 r/w Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its Undertaking have merged with TCL (the Transferee Company), as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. as more specifically described in the said Scheme from the effective date i.e., 1st January, 2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL (now amalgamated into TCL) and all outstanding in respect thereof stood transferred to TCL. Accordingly, the undersigned being the Authorised Officer of Tata Capital Limited ("TCL") (Transferee of Tata Capital Financial Services Ltd.) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated 18.08.2025 under Section 13(2) of the Act, calling upon the Borrower(s)/Mortgagor/Guarantor (all singularly or together referred to "Obligors" listed hereunder), to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the Notice, as per details given below. Copies of the said Notice are served by Speed Post and are available with the undersigned, and the said Obligor(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s) to pay to TCL, within 60 days from the date of the Notice, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Assets have been mortgaged to TCL (Transferee of Tata Capital Financial Services Ltd.) by the said Obligor(s) respectively:

Loan Account No (s) (a)	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) (b)	Total Outstanding Dues (Rs.) as on below date* (c).	Date of Demand Notice and date of NPA (d)	Description of the Secured Assets (e)
1. Term Loan 21859967	**1. J.P. FOODS AND HOTELS (P) LTD. [BORROWER]** At : Vinay Palace 11, Ashok Marg, Lucknow, Uttar Pradesh-226001 E-mail : pandey3209@gmail.com **2. Mr. Ashok Pandey S/o Sh. Sarv Jeet Pandey,** At : 5/21 Viram Khand, Gomti Nagar, Lucknow, Uttar Pradesh-226010 **[GUARANTOR]** 3. Mr. Harshit Pandey, S/o Sh. Ashok Pandey, At : House No. 21, Gomti Nagar, Viram Khand 5, Lucknow, Uttar Pradesh-226010 **[GUARANTOR/MORTGAGOR]** **4. Mrs. Chetna Pandey, W/o Sh. Ashok Pandey,** At : 5/21 Viram Khand, Gomti Nagar, Lucknow, Uttar Pradesh-226010 **[GUARANTOR]**	**Oustanding Amount in the loan account : Rs. 1,04,68,965.51/- (Rupees One Crore Four Lakhs Sixty-Eight Thousand Nine Hundred Sixty-Five and Fifty-One Paisa Only) as of 26th July, 2025**	**Date of Demand Notice : 18.08.2025** **Date of NPA: 13.06.2025**	(more fully described in **Schedule A** hereto).

*with further interest, additional interest at the rate as more particularly stated in the Demand Notice dated mentioned above, incidental expenses, costs, charges, etc., incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCL as aforesaid, then TCL shall proceed against the above Secured Asset under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Hein(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Hein(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset, whether by way of sale, lease or otherwise without the prior written consent of TCL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Description of Properties Mortgaged by Mr. Harshit Pandey
Schedule A

All that piece or parcel of property described herein below:

Survey/Door Patta/Khata No.	Plot No. A-1/2, 7-Dalibagh, Lucknow, Uttar Pradesh-226001
Plot No. /Flat No.	Plot No. A-1/2, 7-Dalibagh, Lucknow, Uttar Pradesh-226001
Measurement/Extent of property50 sq. meter	185.873 sq. mts.
Location/landmarks/name of the area, Mohalla	Plot No. A-1/2, 7-Dalibagh, Lucknow, Uttar Pradesh, admeasuring 185.873 sq. mts. Ward – Rajaram Mohan Rai
City/District	Lucknow-226001
Boundaries:	**As per the latest sale deed**
East by	Pump House
West By	Mazaar and 25 ft. Road
South by	Araji of J.N. Pandey
North By	Plot of Neha Dubey

Together with all buildings and structures thereon, both present and future, constructed/to be constructed thereon.

Date: 18th August, 2025
Place: New Delhi

For Tata Capital Limited
Sd/-
Authorised Officer

AXIS BANK LTD. DEMAND NOTICE

Retaill Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered office:**"Trishul"**- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the borrowers/Co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance form Axis Bank Ltd. despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principle amounts as per due dates. The account has been classified as NPA, consequent to which the Authorized Officer of Axis Bank Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of the Act, 2002 calling upon the following borrowers/guarantors/ mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notice.

Name & Address of the Borrowers/Guarantors	Description of the charged/ Mortgaged Property	Outstanding Amount / NPA Date / Demand Notice Date
1. Mr. Amitesh Srivastava **(Applicant)** S/o Sh. Bhanu Prakash Srivastava **R/o.1-** Flat No.9, Building -1 Popular Height Burning Ghat Koregaon Park, Pune Maharashtra 411001, **R/o.2-** Tava S24/3-3B, Tajpur Mahveer Mandir, Ordarly Bazar Varanasi, UP-221002, **R/o.3-** (Mortgage Property Address) House Bearing S.24/3-3E Constructed Over S.M. Plot No. 27 Mauja Tajpur, Pargana Shivpur Ward Sicroul Tehsil & District Varanasi Uttar Pradesh- 221003, **2.** Mrs. Usha Srivastava W/o Sh. Bhanu Prakash Srivastava **(Co-applicant), 3.** Mr. Abhigyan Pankaj S/o Sh. Bhanu Prakash Srivastava **(Co-applicant) 4.** Mr. Arnav Srivastava S/o Sh. Bhanu Prakash Srivastava, **All R/o.1-** S24/3-3 B, Tajpur Mahaveer Ji Mandir Orderly Tajpur Bazar Varanasi Cantt Ho Varanasi, UP 221002 **All R/o.2-** (Mortgage Property Address) House Bearing S.24/3-3E Constructed Over S.M Plot No. 27 Mauja Tajpur, Pargana Shivpur Ward Sicroul Tehsil & District Varanasi Uttar Pradesh- 221003	All such pieces or parcels of a diverted land/property admeasuring area 2752 Sq. ft situated at Mauza Tajpur, Pargana Shivpur, Ward Secraul, Tehsil and Distt Varanasi, **Bounded As-** East- Road 14 ft wide, West-Boundary of Mehrotra Shop Factory, North-House of Smt. Sunder Devi and Others, South-Boundary of Harinarayan	**Rs. 22,07,348.48/-** as on 15.07.2025 + Interest & other expenses / 04.07.2025 / 15.07.2025
1. M/s. AGMOSYS Industries Private Limited **(Applicant)** Through Its Director Mr. Surya Gupta, **Add:** Plot No. G 60/A Industrial Area UPSIDC Jainpur Kanpur Dehat Uttar Pradesh 209311, **2.** Mr. Surya Gupta **(Guarantor)** S/o Sh. Chandra Kumar Gupta, **3.** Mr. Chandra Kumar Gupta **(Guarantor)** S/o Sh. Thakur Prasad, **4.** Mr. Gresh Gupta **(Guarantor)** S/o Sh. Chandra Kumar Gupta, **All R/o** Vill Shahjadpur Akbarpur Kanpur Dehat Uttar Pradesh 209101, **5.** M/s VERSONOVA Exports Private Limited Through Its Director Mr. Anshul Bhardwaj **(Guarantor), Add:** 417 Suncity Business Tower Sector 54 Golf Course Road Gurgaon Haryana 122003, **6.** Mr. Ansul Bhardwaj **(Guarantor)** S/o Sh. Chetan Swaroop Sharma, **Add:** Tower 5 1603 Ansal Velley Gwal Pahari Sector 45 Gurgaon Haryana 122003, **7.** Mr. Sanchit Gupta **(Guarantor)** S/o Anil Kumar Gupta **R/o** Muglani East Bindki Fatehpur Uttar Pradesh 212635	All such pieces or parcels of a diverted land/property admeasuring area 1561.96 Sq.mtr, Plot No-G 60/A Industrial Area Jainpur Pargana/Tehsil Akbarpur Kanpur Dehat Uttar Pradesh. **Bounded As-** East-Plot Number G-59, West- Plot Number G-60, North-18 Mtr. Wide Road No.12, South- Plot Number G-61	**Rs.1,42,38,512/-** as on 11.08.2025 + Interest & other expenses / 08.08.2025 / 11.08.2025

In the circumstances of aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets under section 13(4) of SARFAESI Act, 2002 and the applicable rules thereunder. The Borrower(s) Co-borrowers Mortgagor(S)/Guarantor(S) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. **Please note that under Section 13(13) of the said Act, No Notice Shall transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the Bank.**

Date : 23.08.2025 (Authorized Officer) Axis Bank Ltd.

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1) HASIB MENS WEAR 2) HABIB NASIB KHAN 3) MOHAMMAD HASIB HABIB KHAN 4) KAISAR HABIB KHAN LAN – UGPNLMS0000070732	**Demand Notice date: 07-Aug-2025** **Notice Amount: Rs.44,50,790/-** (Rupees Forty Four Lakh Fifty Thousand Seven Hundred Ninety Only) As on 04-Aug-2025

Description of Secured Asset(s):- "Residential Plot bearing no.41 area admeasuring 1000 Sq. Ft. i.e. 92.936 Sq. Meter part of Khasra No.751 Min. situate at Ram Nagar, Ward Thakurganj, Tehsil and Distt. Lucknow. **Butted and Bounded By: - ON THE EAST :** Plot No.40, **ON THE WEST :** Plot No.42, **ON THE NORTH** : Pathway 20 Feet Wide, **ON THE SOUTH :** Plot of Samiti."

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with **UGRO Capital Limited.**
In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, **UGRO Capital Limited** shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). **UGRO Capital Limited** is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to **UGRO Capital Limited.**
This remedy is in addition and independent of all other remedies available to **UGRO Capital Limited** under any other law.
The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from **UGRO Capital Limited** and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: LUCKNOW **Sd/- (Authorized Officer)**
Date: 23.08.2025 **For UGRO Capital Limited, authorised.officer@ugrocapital.com**

For All Advertisement Booking
Call : 0120-6651214

कांग्रेस विधायक को सुप्रीम कोर्ट से राहत

हाई कोर्ट के आदेश पर लगाई रोक

जनसत्ता ब्यूरो
नई दिल्ली, 22 अगस्त।

भोपाल के मध्य विधानसभा क्षेत्र से कांग्रेस विधायक आरिफ मसूद को सुप्रीम कोर्ट ने राहत दे दी है। मध्यप्रदेश हाईकोर्ट ने पिछले दिनों आदेश दिया था कि भोपाल के इंदिरा प्रियदर्शिनी कालेज मामले में तीन दिन के भीतर प्राथमिकी दर्ज की जाए और इसकी जांच एसआइटी को सौंपी जाए।

हाईकोर्ट के इस आदेश के खिलाफ मसूद ने सुप्रीम कोर्ट का दरवाजा खटखटाया। शुक्रवार को न्यायमूर्ति जेके माहेश्वरी की पीठ ने हाईकोर्ट के आदेश पर रोक लगा दी। सुप्रीम कोर्ट में सुनवाई के दौरान कांग्रेस विधायक की ओर से वरिष्ठ वकील कपिल सिब्बल, विवेक तन्खा और वरुण तन्खा पेश हुए। मसूद के वकील विवेक तन्खा ने कहा कि हाईकोर्ट का आदेश अनुचित है। जिस पर सुप्रीम कोर्ट ने अंतरिम राहत प्रदान करते हुए स्थगन आदेश दिया। हाईकोर्ट के

सुप्रीम कोर्ट में कांग्रेस विधायक की ओर से वरिष्ठ वकील कपिल सिब्बल, विवेक तन्खा और वरुण तन्खा पेश हुए।

आदेश के बाद मसूद के खिलाफ कोहेफिजा थाने में कूटरचित दस्तावेजों के मामले में प्राथमिकी दर्ज की गई थी। साथ ही डीजीपी ने एडीजी संजीव शमी के नेतृत्व में तीन सदस्यीय जांच कमेटी गठित की थी।

हालांकि अब सुप्रीम कोर्ट ने इस पर रोक लगा दी है। सोमवार को हाईकोर्ट ने कालेज की मान्यता को लेकर फर्जी दस्तावेजों की शिकायत पर सुनवाई करते हुए कहा था कि तीन दिन में प्राथमिकी दर्ज होनी चाहिए। हाईकोर्ट ने यह भी आदेश दिया था कि कालेज में नए प्रवेश पर रोक लगाई जाए और 90 दिन के भीतर एसआइटी अपनी रपट पेश करे।

आंध्र और तेलंगाना के सांसदों में बेचैनी के कारण उपराष्ट्रपति चुनाव से पहले राजग में घबराहट : राउत

मुंबई, 22 अगस्त (भाषा)।

शिवसेना (उबाठा) के नेता संजय राउत ने शुक्रवार को दावा किया कि भाजपा उपराष्ट्रपति चुनाव में समर्थन जुटाने के लिए 'इंडिया' गठबंधन के घटक दलों से संपर्क कर रही है, क्योंकि आंध्र प्रदेश और तेलंगाना में राष्ट्रीय जनतांत्रिक गठबंधन (राजग) के सांसदों में 'बेचैनी' है तथा भाजपा को 'क्रास-वोटिंग' का डर है।

उन्होंने संकेत दिया कि जिस तरह 2007 के राष्ट्रपति चुनाव में भाजपा की तत्कालीन सहयोगी शिवसेना ने कांग्रेस के नेतृत्व वाले संयुक्त प्रगतिशील गठबंधन (संप्रग) की उम्मीदवार प्रतिभा पाटिल का समर्थन किया था, क्योंकि वह महाराष्ट्र से थीं, उसी तरह राजग को भी डर है कि आंध्र प्रदेश और तेलंगाना के सांसद विपक्षी उम्मीदवार सुदर्शन रेड्डी का समर्थन कर सकते हैं।

राउत ने कहा,'क्या आप (राजग के लोग) इस बात से डरे हुए हैं कि क्रास-वोटिंग होगी?....एकनाथ शिंदे के नेतृत्व वाली शिवसेना का हवाला द्वारा क्रास-वोटिंग होगी....कागजों पर राजग के पास बहुमत है, लेकिन विपक्ष का उम्मीदवार आंध्र प्रदेश से है। तेलंगाना और आंध्र प्रदेश में राजग सांसदों के बीच बेचैनी है।' उन्होंने कहा, 'राहुल गांधी द्वारा बिहार और देश में कई अन्य जगहों पर बनाए गए माहौल के कारण क्रास-वोटिंग की संभावना है।'

श्री गंगा सभा हर की पैड़ी हरिद्वार को गंगा आरती को लेकर मिला आक्सफोर्ड बुक्स आफ रेकार्ड का सम्मान

जनसत्ता संवाददाता
हरिद्वार 22 अगस्त।

आक्सफोर्ड बुक्स आफ रेकार्ड ने हरिद्वार में तीर्थ पुरोहितों की संस्था श्रीगंगा सभा को हर की पैड़ी हरिद्वार में 1916 से लगातार हो रही ऐतिहासिक गंगा आरती को लेकर सम्मानित किया है।

शनिवार को विधिवत रूप से आक्सफोर्ड बुक्स आफ रेकार्डस में श्री गंगा सभा द्वारा आयोजित गंगा आरती का नाम दर्ज हो गया है, यह श्री गंगा सभा और हरिद्वार वासियों के लिए और उत्तराखंड के लिए एक बहुत बड़ी उपलब्धि है।हर की पैड़ी हरिद्वार में ब्रह्मकुंड परिसर में स्थित गंगा सभा के मुख्य

गंगा सभा 1916 से लगातार हरिद्वार में गंगा आरती का आयोजन कर रही है।

कार्यालय में आक्सफोर्ड बुक्स आफ रेकार्ड्स के भारत में प्रतिनिधि और संरक्षक पंडित सुरेश मिश्रा ने एक आयोजन में श्री गंगा सभा के अध्यक्ष पंडित नितिन गौतम और महामंत्री पंडित तन्मय वशिष्ठ तथा अन्य पदाधिकारी को यह सम्मान प्रदान किया।

श्री गंगा सभा को इस अवसर पर प्रमाण पत्र मेडल प्रदान किया गया। मिश्रा ने बताया कि जून 2026 में आक्सफोर्ड विश्वविद्यालय लंदन में एक बड़े समारोह में श्री गंगा सभा के प्रतिनिधियों को आमंत्रित कर विधिवत रूप से सम्मानित किया जाएगा और इस अलंकरण से नवाजा जाएगा।

मिश्रा ने बताया कि गंगा सभा 1916 से लगातार हरिद्वार में गंगा आरती का आयोजन कर रही है और कोरोना काल में भी निरंतर आरती होती रही।

श्री गंगा सभा हर की पैड़ी हरिद्वार के अध्यक्ष पंडित नितिन गौतम ने बताया कि यह हरिद्वार श्री गंगा सभा और हरिद्वार तथा उत्तराखंड के लोगों के लिए एक सबसे बड़ी उपलब्धि है और गंगा सभा इस सम्मान से गौरवान्वित महसूस कर रही है।

उन्होंने कहा कि गंगा सभा भविष्य में भी इससे बड़े सम्मान अपने काम को लेकर प्राप्त करेगी, ऐसी उन्हें उम्मीद है।

सिद्धरमैया ने भाजपा शासित राज्यों में भगदड़ की 20 घटनाओं का जिक्र किया

बंगलुरु, 22 अगस्त (भाषा)।

कर्नाटक के मुख्यमंत्री सिद्धरमैया ने भाजपा शासित राज्यों में भगदड़ की घटनाओं का उल्लेख करते हुए गत चार जून को यहां चिन्नास्वामी स्टेडियम के पास भगदड़ की घटना के लिए 'सामूहिक उन्माद' को ज़िम्मेदार ठहराया।

सिद्धरमैया ने आइपीएल में आरसीबी की जीत के बाद आयोजित समारोह के दौरान चिन्नास्वामी स्टेडियम के पास हुई भगदड़ की घटना पर सदन में चर्चा के दौरान यह बात कही। भगदड़ की घटना में 11 लोगों की जान चली गई थी। मुख्यमंत्री ने भगदड़ की घटनाओं की सूची पढ़ी। उन्होंने 3 अगस्त 2008 को हिमाचल प्रदेश के बिलासपुर जिले के नैना देवी मंदिर में हुई भगदड़ का उल्लेख किया, जब भाजपा नेता प्रेम सिंह धूमल मुख्यमंत्री थे। इसके बाद उन्होंने 2008 में जोधपुर में हुई भगदड़ का भी ज़िक्र किया, जिसमें 250 लोग मारे गए थे।

गणेश उत्सव के लिए प्रत्येक भजन मंडल को 25 हजार देगी महाराष्ट्र सरकार

मुंबई, 22 अगस्त (भाषा)।

महाराष्ट्र सरकार आगामी गणेश उत्सव के लिए वाद्ययंत्र खरीदने हेतु 1,800 भजन मंडलों को 25,000-25,000 रुपए का पूंजी अनुदान देगी।

राज्य के संस्कृति मंत्री आशीष शेलार ने शुक्रवार को यह कहा। सत्ताइस अगस्त से शुरू होने वाले 10 दिवसीय गणेश उत्सव को इस वर्ष राज्य उत्सव का दर्जा दिया गया है। शेलार ने पत्रकारों से बात करते हुए कहा कि इस पहल के तहत, 1,800 भजन मंडलों को संगीत वाद्ययंत्र खरीदने के लिए 25,000 रुपए दिए जाएंगे।

रेलयात्री कृपया ध्यान दें!

विशेष रेलगाड़ी की संचालन अवधि में वृद्धि

रेलयात्रियों के सुविधाजनक आवागमन हेतु उत्तर रेलवे द्वारा दिल्ली जं.-हरिद्वार-दिल्ली जं. के बीच संचालित रेलगाड़ी सं. 04413/04414 की संचालन अवधि को 21.11.2025 तक बढ़ाने का निर्णय लिया गया है। यह रेलगाड़ी अब इसी नंबर सं. 04413/04414 के साथ दिल्ली जं.-शामली-दिल्ली जं. के बीच संशोधित समय-सारणी के अनुसार संचालित की जाएगी। इसका विवरण निम्नानुसार है :-

रेलगाड़ी सं. 04413/04414 दिल्ली जं.-शामली-दिल्ली जं. विशेष रेलगाड़ी की समय-सारणी

रेलगाड़ी सं. 04413		स्टेशन	रेलगाड़ी सं. 04414	
आगमन	प्रस्थान		आगमन	प्रस्थान
----	16:25	दिल्ली जं.	10:00	--
16:39	16:40	दिल्ली शाहदरा	09:30	09:31
16:46	16:47	गोकुलपुर सबोली हाल्ट	09:02	09:03
16:52	16:53	नोली	08:54	08:55
17:12	17:13	खेकड़ा	08:29	08:30
17:29	17:30	बागपत रोड	08:12	08:13
17:47	17:48	बड़ौत	07:49	07:50
17:57	17:58	कासिमपुर खेड़ी	07:31	07:32
18:13	18:14	कांधला	07:12	07:13
19:00	--	शामली	--	07:00

नोट:- ट्रेन मौजूदा संरचना के साथ चलेगी।

रेलयात्रियों से अनुरोध है किसी भी जानकारी के लिए रेलमदद हेल्पलाइन नं. 139 पर सम्पर्क करें अथवा रेलवे की वेबसाइट https://enquiry.indianrail.gov.in अथवा NTES ऐप देखें

पर हमें फॉलो करें

उत्तर रेलवे
आपकी सुविधा-हमारा ध्येय
हमें www.nr.indianrailways.gov.in पर मिलें

2570/2025

ग्राहकों की सेवा में मुस्कान के साथ

पीएनबी गिल्ट्स लिमिटेड
(पंजाब नेशनल बैंक की सहायक कंपनी)

पीएनबी गिल्ट्स लिमिटेड
सीआईएनः L74899DL1996PLC077120
पंजीकृत कार्यालयः 5, संसद मार्ग, नई दिल्ली – 110001
फोनः 011–23325759 23325779
ईमेल: pnbgilts@pnbgilts.com; वेबसाइट: www.pnbgilts.com

29वीं वार्षिक आम बैठक की सूचना और रिमोट ई–वोटिंग जानकारी

एतद्द्वारा सूचित किया जाता है कि पीएनबी गिल्ट्स लिमिटेड (कंपनी) के सदस्यों की 29वीं वार्षिक आम बैठक **(एजीएम)** बुधवार, 17 सितंबर, 2025 को पूर्वाह्न 11:00 बजे (आईएसटी) वीडियो कॉन्फ्रेंस (वीसी) के माध्यम से आयोजित की जाएगी, जोकि कंपनी अधिनियम, 2013 (अधिनियम) और उसके तहत बनाए गए नियमों और सेबी (सूचीकरण दायित्वों और प्रकटीकरण आवश्यकताओं) विनियम 2015 के लागू प्रावधानों एवं एमसीए प्रासंगिक लागू परिपत्र ('एमसीए सर्कुलरों') और भारतीय प्रतिभूति और विनिमय बोर्ड (सेबी परिपत्रों) के अनुपालन में एजीएम की सूचना में निर्धारित व्यवसायों के लेनदेन करने के लिए कॉमन जगह पर सदस्यों की भौतिक उपस्थिति के बिना आयोजित की जा रही है।

कंपनी ने लागू परिपत्रों के अनुसार उन सभी सदस्यों को, जिनकी ईमेल आईडी कंपनी/शेयर ट्रांसफर एजेंट/डिपॉजिटरी के पास पंजीकृत हैं, इलेक्ट्रॉनिक रूप में वित्तीय वर्ष 2024–25 के लिए एजीएम की सूचना और वार्षिक रिपोर्ट भेज दी है और इसका प्रेषण 22 अगस्त, 2025 को पूरा हो गया। उपरोक्त प्रेषण पूरा होने के बाद, सदस्य monika.kochar@pnbgilts.com पर एक विशिष्ट अनुरोध करने पर उपरोक्त दस्तावेजों की हार्ड कॉपी प्राप्त कर सकते हैं। उपरोक्त दस्तावेज कंपनी की वेबसाइट https://www.pnbgilts.com/investors-relations#annual_report और बीएसई लिमिटेड और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइटों क्रमशः www.bseindia.com और www.nseindia.com पर और नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की वेबसाइट https://www.evoting.nsdl.com पर भी उपलब्ध हैं।

लिस्टिंग विनियमों के विनियमन 36(1)(बी) के अनुसार, उन शेयरधारकों को एक पत्र भेजा जा रहा है जिनके ई–मेल पते कंपनी/शेयर ट्रांसफर एजेंट/डीपी के पास पंजीकृत नहीं हैं, जिसमें वेब लिंक और सटीक पथ प्रदान किया जा रहा है, जहां से कंपनी की वेबसाइट पर वार्षिक रिपोर्ट तक पहुंचा जा सकता है।

कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 के साथ पठित कंपनी अधिनियम 2013 की धारा 108 और लिस्टिंग विनियमों के विनियम 44 के अनुपालन में, एनएसडीएल द्वारा प्रदान की गई एजीएम में रिमोट ई–वोटिंग और ई–वोटिंग (सामूहिक रूप से '**इलेक्ट्रॉनिक वोटिंग**' के रूप में संदर्भित) का उपयोग करते हुए सदस्यों को 29वीं एजीएम की सूचना में प्रस्तावित प्रस्तावों पर अपना मत देने की सुविधा प्रदान की गई है।

एजीएम नोटिस में वह सभी निर्देश प्रदान किये गये हैं जिनके माध्यम से सभी सदस्य इलेक्ट्रानिक्स वोटिंग के माध्यम से अपना वोट डाल सकते हैं तथा एजीएम में वीसी के माध्यम से भाग ले सकते हैं।

वे सदस्य जिनके पास कट–ऑफ तिथि यानि 10 सितम्बर, 2025 को कंपनी के शेयर (भौतिक अथवा इलेक्ट्रॉनिक रूप में) होंगे, इलेक्ट्रॉनिक वोटिंग कर सकते हैं। सभी सदस्यों को सूचित किया जाता है कि:

1. एजीएम की सूचना में निर्धारित सामान्य और विशेष व्यवसायों का संचालन केवल इलेक्ट्रॉनिक माध्यम से किया जाएगा;
2. रिमोट ई–वोटिंग शनिवार, सितम्बर 13, 2025 को सुबह 09:00 बजे (आई.एस.टी.) शुरू होगी और मंगलवार, सितंबर 16, 2025 को शाम 05:00 बजे (आई.एस.टी.) समाप्त होगी;
3. एजीएम में रिमोट ई–वोटिंग करने की पात्रता निर्धारित करने की कट–ऑफ तिथि शुक्रवार, सितम्बर 10, 2025 है और जो व्यक्ति कट–ऑफ तारीख को सदस्य नहीं है, उसे इस सूचना को केवल सूचना के उद्देश्य से समझना चाहिए;
4. जो सदस्य एजीएम नोटिस के प्रेषण के बाद कंपनी के शेयर धारण करता है और जिसे ई वोटिंग हेतु पात्रता हासिल है वह व्यक्ति एजीएम नोटिस में विस्तृत तरीके के बताये गये निर्देशानुसार अपनी यूजर आईडी एवं पासवर्ड बना सकता है। अगर वह व्यक्ति एनएसडीएल द्वारा ई वोटिंग हेतु पहले से ही पंजीकृत है तो वह व्यक्ति उन्हीं यूजर आईडी व पासवर्ड के माध्यम से वोटिंग कर सकता है;
5. सदस्य यह भी नोट करें कि – (क) रिमोट ई–वोटिंग के लिए उपरोक्त तिथि और समय के बाद एनडीएसएल द्वारा रिमोट ई–वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा और सदस्य द्वारा एक संकल्प पर एक बार वोट डालने के बाद इसे बदलने की अनुमति नहीं दी जायेगी; (ख) एजीएम से पहले रिमोट ई–वोटिंग द्वारा अपना वोट डालने वाले सदस्य भी एजीएम में शामिल हो सकते हैं लेकिन फिर से अपना वोट डालने के हकदार नहीं होंगे; (ग) एजीएम में इलेक्ट्रॉनिक मोड के माध्यम से मतदान की सुविधा भी उपलब्ध कराई जाएगी; और (घ) एक व्यक्ति जिसका नाम सदस्यों के रजिस्टर में या डिपॉजिटरी द्वारा बनाए गए लाभकारी स्वामितवों के रजिस्टर में कट–ऑफ तारीख को दर्ज है, वह एजीएम के दौरान केवल रिमोट ई–वोटिंग के साथ–साथ वोटिंग की सुविधा का लाभ उठाने का हकदार होगा।

सदस्य, जिनके पास भौतिक/इलेक्ट्रॉनिक रूप में शेयर हैं और उनके ई–मेल पते कंपनी/उनके संबंधित डिपॉजिटरी प्रतिभागियों के साथ पंजीकृत नहीं हैं, उनसे अनुरोध है कि वे एजीएम नोटिस के साथ वार्षिक रिपोर्ट वित्तीय वर्ष 2024–25 के लिए व अन्य जानकारी प्राप्त करने के लिए अपने ई–मेल पते को ऊपर लिखी प्रक्रिया का पालन करते हुए जल्द से जल्द पंजीकृत करें। वार्षिक रिपोर्ट वित्तीय वर्ष 2024–25 के लिए के साथ एजीएम नोटिस प्राप्त करने के उद्देश्य से ईमेल के अस्थायी पंजीकरण के लिए सदस्य monika.kochar@pnbgilts.com पर भी लिख सकते हैं।

कंपनी ने इलेक्ट्रॉनिक वोटिंग सुविधा और वीडियो कॉन्फ्रेस (वीसी) सुविधा प्रदान करने के लिए एनएसडीएल को एजेंसी के रूप में शामिल किया है। वीडियो कॉन्फ्रेस (वीसी) के माध्यम से बैठक में उपस्थित होने के संबंध में या किसी भी जानकारी हेतु सदस्य निम्नलिखित रूप से संपर्क कर सकते हैं –

के लिए	नाम	ई–मेल	पता	संपर्क नंबर
इलेक्ट्रॉनिक वोटिंग सुविधा/VC सुविधा	सुश्री पल्लवी म्हात्रे	pallavid@nsdl.com	तीसरी मंजिल, प्लॉट सी–32, जी–ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा पूर्व, मुंबई, महाराष्ट्र – 400051	+91 22 48867000
	एनएसडीएल	evoting@nsdl.com		1800-222-990

100 दिवसीय अभियान – 'सक्षम निवेशक': निवेशक शिक्षा और संरक्षण निधि प्राधिकरण, कॉर्पोरेट मामलों के मंत्रालय (एमसीए) के 16 जुलाई, 2025 के परिपत्र के अनुसार, कंपनी ने 28 जुलाई, 2025 से 6 नवंबर, 2025 तक **'सक्षम निवेशक'** अभियान शुरू किया है। इस अभियान के दौरान, सभी शेयरधारक जिन्होंने 2017–18 से 2023–24 तक किसी भी वित्तीय वर्ष के लिए अपने लाभांश का दावा नहीं किया है या अपने केवाईसी और नामांकन को अपडेट नहीं किया है या दावा न किए गए लाभांश और शेयरों से संबंधित कोई भी मुद्दा है, वे कंपनी शेयर ट्रांसफर एजेंट (एसटीए) यानी एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड को 179–180, तीसरी मंजिल, डीएसआईडीसी शेड, ओखला औद्योगिक क्षेत्र, चरण– I, नई दिल्ली– 110020, ईमेलः helpdeskdelhi@mcsregistrars.com, फोनः 011–4140 6149, 4140 6150, 4140 6151 पर लिख सकते हैं, या आप कंपनी के नोडल अधिकारी को 011–23325759/5779, ईमेलः monika.kochar@pnbgilts.com पर भी अपनी समस्या लिख सकते हैं। विस्तृत प्रक्रिया कंपनी की वेबसाइट https://www.pnbgilts.com/uploads/annoucement/100_days_campaign.pdf पर उपलब्ध है।

अंतिम लाभांश 2024–25 और टीडीएसः वित्त वर्ष 2024–25 के लिए अंतिम लाभांश, यदि अनुमोदित हो, तो उन सदस्यों (या उनके अधिदेशों) को भुगतान किया जाएगा जिनके नाम बुधवार, 10 सितंबर, 2025 ("रिकॉर्ड तिथि") तक कंपनी के सदस्य रजिस्टर में सदस्य के रूप में दिखाई देते हैं और डीमैट रूप में रखे गए शेयरों के संबंध में, इस उद्देश्य के लिए डिपॉजिटरी द्वारा प्रस्तुत विवरण के अनुसार उस तिथि के कारोबारी घंटों के समापन समय पर शेयरों के लाभकारी मालिकों को लाभांश का भुगतान किया जाएगा। वित्त अधिनियम, 2020 के अनुसार, किसी कंपनी द्वारा भुगतान या वितरित लाभांश 01.04.2024 से शेयरधारकों के हाथों में कर योग्य है, और इसलिए कंपनी को निर्धारित कर दरों पर लाभांश का भुगतान करते समय स्रोत पर कर (टीडीएस) में कटौती करना आवश्यक है। उचित टीडीएस दरों के निर्धारण को सक्षम करने और लाभांश प्राप्त करने में देरी से बचने के लिए, सदस्यों से अनुरोध है कि वे ऊपर बताए अनुसार अपना केवाईसी पूरा करें और अपने डिपॉजिटरी प्रतिभागियों के साथ अपनी आवासीय स्थिति, पैन और श्रेणी को भी पूरा करें और/या अपडेट करें या यदि शेयर भौतिक रूप में हैं, तो 10 सितंबर, 2025 तक एसटीए (एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड) के साथ 179–180, तृतीय तल, डीएसआईडीसी शेड, ओखला औद्योगिक क्षेत्र, फेज–1, नई दिल्ली–1100020 पर या helpdeskdelhi@mcsregistrars.com के द्वारा पूरा करें। सदस्यों से अनुरोध है कि वे एजीएम की सूचना में दिए गए विस्तृत निर्देशों का संदर्भ लें, तथा 10 सितंबर, 2025 तक कंपनी के ईमेल पते monika.kochar@pnbgilts.com पर कर संबंधी दस्तावेज/घोषणाएं जमा करें।

बोर्ड के आज्ञानुसार
हस्ता./–
(मोनिका कोचर)
कंपनी सचिव

तिथिः अगस्त 22, 2025
स्थानः नई दिल्ली

UMMEED HOUSING FINANCE PVT. LTD
Registered office at : Unit 2009-14, 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011
CIN: U64990HR2016PTC057984

APPENDIX IV [See rule 8(1)] POSSESION NOTICE

Whereas, The undersigned being the **Authorized officer of the UMMEED HOUSING FINANCE PVT. LTD** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security interest (Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs ,charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.
The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower//Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.
The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **UMMEED HOUSING FINANCE PVT. LTD.** For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment.
The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

Name and Address of the Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice Date	Symbolic Possession Date
1. Lovely D/o Late Satbir Sharma (Co-Borrower Cum Legal Heir) 2. Ashutosh Sharma S/o S.K. Sharma (Co-Borrower) Both Above Residing At- D-492, Indrapuri, Rajiv Garden, Loni, Ghaziabad Uttar Pradesh-201102 Loan No. LXJNP02918-190001756 Loan Agreement Date- 31-May-18 Loan Amt. Rs. 11,12,210/-	05-Jun-2025	20-AUG-2025
	Amount Due In Rs.	
	Rs. 8,47,588/- (Rupees Eight Lacks Forty Seven Thousand Five Hundred Eighty Eight Only) As On 05-Jun-2025 + Further Interest And Other Charges From 06-Jun-2025	

DETAILS OF THE SECURED ASSET:- All That Part And Parcel Of Property H No. 104, Khasra No. 201/1, Situated At Rajeev Garden, Village Gharoti Khurd, Pargana-Loni, Tehsil & District-Ghaziabad, U.P. Measuring Aera 41.805 Sq. Mtrs. **Boundaries As- East-** Plot Of Other, **West-** Gali 20 Ft Wide, **North-** Plot Of Other, **South-** Plot Of Other

Date: 23-Aug-2025
Place: Gurugram, Haryana
Authorized Officer, Mr. Gaurav Tripathi Mobile- 9650055701
Ummeed Housing Finance Pvt. Ltd

फॉर्म–जी
रुचि की अभिव्यक्ति हेतु आमंत्रण
कृति प्रकाशन प्राइवेट लिमिटेड
लखनऊ, उत्तर प्रदेश में पुस्तक प्रकाशन का कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	कृति प्रकाशन प्राइवेट लिमिटेड पैन संख्याः AABCK6476G सीआईएनः U22110UP2000PTC025494
2.	पंजीकृत कार्यालय का पता	वेदांग टावर, आम्रपाली बाजार, सेक्टर 22, इंदिरा नगर, लखनऊ - 226016, उत्तर प्रदेश
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	1) वेदांग टावर, आम्रपाली बाजार, सेक्टर 22, इंदिरा नगर, लखनऊ - 226016, उत्तर प्रदेश 2) गाटा संख्या 36, कमालपुर, सिरसा लिंक रोड, बीकेटी, लखनऊ-226016, उत्तर प्रदेश
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कॉर्पोरेट देनदार स्कूली पुस्तकों के प्रकाशन के व्यवसाय में है और उसके पास तृतीय-पक्ष अनुबंधों के तहत मुद्रण की सुविधा है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	रु. 28.24 करोड़ (वित्त वर्ष 2023-24-लेखापरीक्षित बैलेंस शीट)
7.	कर्मचारियों/श्रमिकों की संख्या	2 (1 गोदाम प्रभारी) (1 लेखा प्रमुख) उपलब्ध जानकारी के अनुसार
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	वित्तीय वर्ष 2023-24, वित्तीय वर्ष 2022-23 और वित्तीय वर्ष 2021-22 के लिए लेखापरीक्षित शेष राशि https://drive.google.com/drive/u/3/folders/1aHSUv44z1QqEEGTusquYqR0cGJyKAz9w पर ईमेल cirp.kritiprakashan@resurgentrp.com भेजकर प्राप्त किया जा सकता है।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	https://drive.google.com/drive/u/3/folders/1aHSUv44z1QqEEGTusquYqR0cGJyKAz9w cirp.kritiprakashan@resurgentrp.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	08.09.2025
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	12.09.2025
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	17.09.2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	19.09.2025
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	19.09.2025
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	20.10.2025
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.kritiprakashan@resurgentrp.com mittalanil.ubi@gmail.com

हस्ता/–
अनिल कुमार मित्तल
अंतरिम समाधान पेशेवर (मान्य समाधान पेशेवर)
कृति प्रकाशन प्राइवेट लिमिटेड के मामले में
IBBI पंजीकरण संख्याः IBBI/IPA-002/IP-N00742/2018-2019/12263
एएफए प्रमाणपत्र संख्याः AA2/12263/02/311225/203459
एएफए मान्यः 31-12-2025 तक
फोनः 9619773811
ईमेल आईडीः mittalanil.ubi@gmail.com, cirp.kritiprakashan@resurgentrp.com

दिनांकः 23-08-2025
स्थानः गाजियाबाद

फेडरल बैंक
आपका सम्पूर्ण बैंकिंग भागीदार
एसीआरडी/नई दिल्ली डिविजन, यू.जी.एफ., फेडरल टॉवर्स, 2/2 वेस्ट पटेल नगर, नई दिल्ली–110008 फोन नं. 011–40733980, 40733978 ई–मेलः ndlicrd@federalbank.co.in
CIN: L65191KL1931PLC000368 वेबसाईटः www.federalbank.co.in

सरफेसी अधिनियम, 2002 की धारा 13(2) (यहां के बाद अधिनियम के रूप में संदर्भित) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3(1) के अंतर्गत सूचना.

(1) श्री/श्रीमती फैयाज अहमद खान उर्फ फैयाज अहमद खान उर्फ फैयाज अहमद खान पुत्र एजाज अहमद खान उर्फ एजाज अहमद खान उर्फ एजाज ए खान,
क. साहो दरभंगा, बिहार – 847201
ख. फ्लैट संख्या 313, रीजेंसी पार्क ईडब्ल्यूएस, डीएलएफ फेज प्ट, गुड़गांव, हरियाणा–122002,
ग. फ्लैट संख्या एल1/416, चतुर्थ तल, कृष सिटी भिवाड़ी, इंडस्ट्रियल एरिया अलवर,
(2) श्री/श्रीमती इस्मत परवीन पत्नी फैयाज अहमद खान,
क. साहो दरभंगा, बिहार – 847201
ख. फ्लैट संख्या 313, रीजेंसी पार्क ईडब्ल्यूएस, डीएलएफ फेज IV, गुड़गांव, हरियाणा–122002,
ग. फ्लैट संख्या एल1/416, चतुर्थ तल, कृष सिटी भिवाड़ी, इंडस्ट्रियल एरिया अलवर, राजस्थान– 301019

आपमें से 1 मुख्य उधारकर्ता के रूप में और 2 गारंटर/सह-दायित्वकर्ता/बंधककर्ता के रूप में एक आवासीय फ्लैट खरीदने के लिए बैंक के पक्ष में आवश्यक सुरक्षा समझौते/ऋण दस्तावेज़ निष्पादित करने के बाद फेडरल बैंक लिमिटेड कंपनी अधिनियम 2013 के तहत पंजीकृत एक कंपनी, जिसका पंजीकृत कार्यालय अलुवा (जिसे आगे बैंक कहा जाएगा) में है, इसकी शाखा गुरूग्राम/एमजी रोड शाखा के माध्यम से 24-04-2018 को रू. 6,00,000/- (केवल छह लाख रूपये) का फेडरल आवास ऋण (एफएचएस) संख्या 15287300000813 के साथ प्राप्त किया।

बैंक से प्राप्त उपरोक्त ऋण सुविधा की सुरक्षा के लिए, आप दोनों ने निम्नलिखित अचल संपत्ति के संबंध में बंधक के माध्यम से बैंक के पक्ष में सुरक्षा हित बनाया है।

बंधक अचल संपत्ति का विवरण

4वें तल पर फ्लैट संख्या एल1/416 का पूरा टुकड़ा जिसका सुपरबिल्ट अप क्षेत्रफल लगभग 485 वर्ग फुट और निर्मित क्षेत्रफल लगभग 423 वर्ग फुट और उस पर अन्य सभी सुधार शामिल हैं, जो कृषि शहर – भिवाड़ी, राजस्थान में स्थित है, जो पूर्व में अन्य द्वाराः अन्य कृषि भूमि और दक्षिण द्वाराः ग्राम धीरियावास का खसरा संख्या 623।

उपर्युक्त गिरवी रखी गई प्रतिभूति संपत्ति को आगे 'प्रतिभूत संपत्ति' कहा जाएगा। अधोहस्ताक्षरी, फेडरल बैंक लिमिटेड के प्राधिकृत अधिकारी होने के नाते, आपको सूचित करते हैं कि कुल राशि रू. 5,51,937.14 (पाँच लाख इक्यावन हजार नौ सौ सैंतीस रुपये तथा चौदह पैसे मात्र) आपके फेडरल हाउसिंग लोन संख्या 15287300000813 के अंतर्गत, जो बैंक की गुड़गांव/एमजी रोड